

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **HEALTH SECURE (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HEALTH SECURE (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04-FEB-1997
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85199MH1997PTC105661
5.	Address of the registered office and principal office (if any) of corporate debtor	1 Land Scape, D Souza Colony, Gangapur Road Nashik 400005 Plant Address C-10, MIDC, Taloja, Navi Mumbai 410208
6.	Insolvency commencement date in respect of corporate debtor	10-JAN-2020
7.	Estimated date of closure of insolvency resolution process	08-JUL-2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Manish Sukhani IBBI/IPA-001/IP/P00668/2017-2018/11137
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400065. Email: ca.m.sukhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400065. Email: CIRP.HSIPL@gmail.com
11.	Last date for submission of claims	29-JAN-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: as provided against point no.9

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of HEALTH SECURE (INDIA) PVT. LTD. on 10-01-2020. The creditors of HEALTH SECURE (INDIA) PVT. LTD. are hereby called upon to submit their claims with proof on or before January 29, 2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means (by Email). **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14-Jan-2020

Place: Mumbai


Manish Sukhani
 Interim Resolution Professional
 for Health Secure (India) Private Limited